

(ब) क्या प्रयोग में न लाई गयी राशि सब राज्यों को दी जायेगी ?

उप-प्रधानमंत्री और वित्त मंत्री (जी जीरारजी बेलाई) : (क) से (ब). सूचना इकट्ठी की जा रही है और उत्तर सभा की बैठक पर रख दिया जायगा।

Development of Rouse Avenue Area, New Delhi

632. **Shri Eswara Reddy:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the area in Rouse Avenue, New Delhi is being developed and plots allotted to the various cultural and educational organisations;

(b) if so, whether the plots have been handed over to the various organisations to whom the allotments have been made; and

(c) if not, the reasons for the delay?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Yes. An area of about 4 acres has been added for institutional use in Rouse Avenue under the Master Plan

(b) Only one plot has so far been handed over to the allottee organisation.

(c) It will take some time to get the existing houses in the area vacated, to demolish the structures and to re-develop the area by providing roads and services.

Family Planning Programme

633. **Shri Baburao Patel:** Will the Minister of Health and Family Planning be pleased to state:

(a) the precise monetary incentives Government propose to offer to private medical practitioners in the family planning programmes,

(b) the scale and amount payable to the medical practitioners;

(c) other cash incentives to the people willing to undergo vasectomy and sterilisation,

(d) the hospital facilities that would be made available to those desiring any kind of birth control measure;

(e) the names of cities and hospitals where such facilities would be made available,

(f) whether these facilities would be free; and

(g) if not, the charges to be levied?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) Detailed discussions in this regard have recently been held with the representatives of the India Medical Association. The matter is under active consideration and is likely to be finalised very soon.

(b) The required information is as follows:

1 *Amount payable to doctors*—A sum of Rs 100 p.m. is payable to private medical practitioners working on part time basis in a regular Family Welfare Planning Centre for a minimum period of six hours per week.

2 *For Sterilization*—(i) An honorarium of Rs 10 for vasectomy operation and Rs. 100 for ten operations (including fees for professional services, transport and other expenses) while assisting in Sterilization camps arranged by State Governments.

(ii) Rs 100 for 5 Salpingectomy operations in a hospital.

3. *For IUCD*—Rs 2 for each case of insertion—The amount varies from State to State according to the pattern adopted by the State.

(c) The Government of India pay at the rate of over-all amount of Rs. 30 and Rs. 40 for each case of

vasectomy and tubectomy respectively. These amounts cover the payment of out of pocket expenses to the individual concerned, to the motivator, to the doctor, for transport and for drugs and dressings. The discretion to decide the break-up of these amounts has been left to the States concerned.

(d) and (e). Necessary hospital facilities are made available for sterilization operations in almost all hospitals throughout the country, and for loop insertions in many of the hospitals where lady doctors are posted.

(f) Yes.

(g) Does not arise.

Foreign Exchange Violation Cases

634. Shri Baburao Patel: Will the Minister of Finance be pleased to state:

(a) the number of foreign exchange violation cases apprehended in 1966 till the 31st December, 1966,

(b) the names of first hundred violators and the amounts of foreign exchange involved therein;

(c) the steps taken by Government to punish the offenders;

(d) the number out of them who have been actually punished so far; and

(e) the details of the fines or prosecutions lodged against the offenders and their names?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) During the year 1966 2660 cases of suspected violation of the provisions of Foreign Exchange Regulation Act, 1947 were registered for investigation by the Enforcement Directorate;

(b) to (e). The information is being collected.

Foreign Exchange Violation by Shri B. S. Tolani of Eastern Machinery Trading Ltd.

635. Shri Baburao Patel: Will the Minister of Finance be pleased to state:

(a) the steps taken and penalty levied for violation of foreign exchange regulations in the case of Shri B. S. Tolani of the Eastern Machinery Trading Ltd. of Bombay;

(b) the stage at which the prosecution instituted against Shri B. S. Tolani by the Enforcement Directorate stands;

(c) the reasons for the delay; and

(d) the reasons why the files of Shri B. S. Tolani have not been returned to him so far by the Enforcement Directorate?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) The premises of the firms of Messrs. Eastern Machinery & Trading Co. of Bombay, of which Shri B. S. Tolani is a Partner, were first searched in July, 1956 and in the adjudication proceedings that followed the Director of Enforcement imposed a penalty of Rs. 5000 on the firm. The premises of the said firm were again searched by the Directorate of Enforcement in June, 1962 and as a result of adjudication proceedings the Director imposed a penalty of Rs. 50,000 on the firm in July, 1965. Once again in August, 1965 the premises of this firm were searched by the officers of the Enforcement Directorate. Four show-cause notices have so far been issued and the adjudication proceedings are in progress.

(b) and (c) The firm paid up the penalty of Rs. 5000 imposed in the first case. The penalty of Rs. 50,000 however, still remains unpaid. Accordingly, for non-payment of this penalty prosecution was launched against this firm and its two Partners under Section 23F of the Foreign Exchange Regulation Act, 1947. In the meantime the party went in appeal to